

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/668/(IB)/CB/2017
NAME OF THE PETITIONER(S) : UNION BANK OF INDIA
NAME OF THE RESPONDENT(S) : STAR AGRO MARINE EXPORTS PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1). S. Ravathy.
for Mr. Sainath Srideven - Counsel for Financial Creditor.

ORDER

Counsel for the Applicant present. No representation on behalf of the Respondent. As seen from the order dated 12.12.2017, the notice was sent to the Registered Office of the Corporate Debtor but the cover was returned with the endorsement 'left' without instructions. Therefore, the direction was given to the Applicant to publish the notices for the service on the Corporate Debtor in newspapers. In compliance with the order dated 12.12.2017, the notices have been published by the Applicant in English newspaper, "The New Indian Express" and also in vernacular "Dina Mani" - both dated 30.12.2017. The affidavit along with the newspapers is taken on record. The service against the Corporate Debtor is held sufficient. In spite of the services, there is no representation on behalf of the Corporate Debtor. Therefore, the Corporate Debtor is proceeded *ex parte*. Matter is posted for arguments. Put up on **08.01.2018 at 10.30 A.M.**

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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